



2026:DHC:6607



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010431492025**% **Date of Decision: 10th August, 2026**

+ W.P.(C) 9820/2025, CM APPL. 41039/2025, CM APPL. 41040/2025, CM APPL. 66575/2025, CM APPL. 75716/2025, CM APPL. 81368/2025, CM APPL. 81369/2025, CM APPL. 22448/2026, CM APPL. 22449/2026, CM APPL. 22774/2026 & CM APPL. 36306/2026

RAHUL DAS AND ORS.

.....Petitioners

Through: Mr. Kamlesh Kr. Mishra, Mr. Swagata Gupta, Ms. Renu and Ms. Kavita Birla, Advs.

Mob: 8013313825

Email: swagatagupta.00@gmail.com

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Mr. Sai Manik Sud, SPC for R-1, 2 & 5

Mob: 9990804704

Email: saisud7@gmail.com**CORAM:****HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J (ORAL):**

1. The present petition has been filed seeking directions to the respondents, for consideration of the representation dated 12th June, 2025, made by the petitioners herein, to the Chief Labour Commissioner (Central) Ministry of Labour and Employment, Shramev Jayate Bhawan, Dwarka,



New Delhi-110075, in pursuance of the order dated 19th May, 2025, passed by the Supreme Court in *W.P.(C) 26685/2025*.

2. The aforesaid order dated 19th May, 2025, passed by the Supreme Court, reads as under:

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners seeks leave to withdraw this petition with liberty to approach the jurisdictional High Court under Article 226 of the Constitution of India or any other available legal remedy.

With liberty as above, the Writ Petition is dismissed as withdrawn.

Pending interlocutory application(s), if any, is/are disposed of.

3. Perusal of the aforesaid order shows that the Supreme Court has allowed the petitioners herein, to withdraw the petition therein, with liberty to approach the jurisdictional High Court under Article 226 of the Constitution of India, 1949, or seek any other available legal remedy.

4. Learned counsel appearing for the petitioners submits that pursuant to the aforesaid order of the Supreme Court, a representation dated 12th June, 2025 was made by the petitioners to the Chief Labour Commissioner, (Central), Ministry of Labour and Employment, Shramev Jayate Bhawan, Dwarka, New Delhi-110075, i.e., respondent no. 3 herein.

5. Perusal of the order dated 14th July, 2025, passed by this Court in the present proceedings, shows that during the course of arguments, the petitioners have restricted the relief being sought by way of the present petition, only to the extent of seeking directions to the respondents for consideration of the aforesaid representation dated 12th June, 2025, made by



the petitioners.

6. The order dated 14th July, 2025, passed by this Court in the present proceedings, reads as under:

1. The petitioners, working as contractual/outsourced personnel in various technical and facility management roles under the National Informatics Centre (NIC)/respondent No.5, filed present petitions seeking directions to the respondents to regularise and absorb them into permanent employment with pay scales, service benefits, and employment rights equal to those of similarly placed regular employees.

2. Learned Senior Counsel for the petitioners, on instructions, fairly submits that the relief sought in the present petition is being restricted only to the extent of seeking directions to the respondents for consideration of the representation dated 12.06.2025 made by the petitioners to the Chief Labour Commissioner, Ministry of Labour and Employment, New Delhi in pursuance to the order dated 19.05.2025 passed by the Supreme Court in W.P.(C) Diary No. 26685/2025.

3. In view of the above, issue notice to respondent No.3 through all permissible modes, limited to the aforesaid aspect, returnable on 21.07.2025.

7. Accordingly, this Court finds no impediment in directing the Chief Labour Commissioner (Central), Ministry of Labour and Employment, Shramev Jayate Bhawan, Dwarka, New Delhi-110075, to decide the representation dated 12th June, 2025, made by the petitioners.

8. Furthermore, this Court notes that *status quo* order qua the petitioners' service conditions, had been directed by this Court *vide* order dated 25th July, 2025, passed in the present proceedings, in the following manner:

“xxx xxx xxx

9. In the meantime, the status quo with respect to the petitioners' service conditions shall be maintained till the next date of hearing.

xxx xxx xxx”

9. Considering the aforesaid, this Court is of the view that the *status quo*



order in favour of the petitioners, ought to continue.

10. At this stage, learned counsel appearing for respondent nos. 1, 2 and 5 submits that the petitioners are contractual employees and have been engaged through a contractor.

11. He submits that the time period of the contract of the said contractor has already expired, and that a new contractor needs to be engaged for the purposes of engaging various contractual employees which shall be done, by way of floating a tender.

12. He further submits that the tender process is likely to span over a period of two to three months.

13. Learned counsel appearing for the respondent nos. 1, 2 and 5, thus, submits that the said tender process may not be obstructed, in view of any orders passed by this Court.

14. Considering the submissions made before this Court, the following directions are issued:

- i. The Chief Labour Commissioner (Central), Ministry of Labour and Employment, Shramev Jayate Bhawan, Plot No. G-4, Sector-10, Dwarka, New Delhi-110075, i.e., respondent no. 3 herein, is directed to decide the representation dated 12th June, 2025, made by the petitioners, within a period of four weeks, from today.
- ii. Respondent nos. 1, 2 and 5 are at liberty to proceed with their tender process, for the purposes of engaging a new contractor, for engaging various contractual employees, to work in the respondent no. 5-organization, i.e., The National Informatics Centre.
- iii. The *status quo* order *qua* the petitioners' service conditions, as granted in the present proceedings *vide* order dated 25th July, 2025,



shall continue, till the finalization of the tender process by respondent no. 5.

iv. Respondent no. 3, i.e., the Chief Labour Commissioner (Central) Shramev Jayate Bhawan, Plot No. G-4, Sector-10, Dwarka, New Delhi-110075, is also directed to initiate the conciliation process *qua* the petitioners, within a period of two weeks, from today.

15. Needless to state, the rights and contentions of the parties are kept open.

16. It is clarified that this Court has not expressed any opinion on the merits of the case.

17. With the aforesaid directions, the present petition, along with the pending applications, is accordingly, disposed of.

MINI PUSHKARNA, J

AUGUST 10, 2026/SK